

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCHES "D", MUMBAI**

BEFORE SHRI SAKTIJIT DEY (JM) & SHRI RAJESH KUMAR (AM)

**ITA No. 1541/MUM/2019
Assessment Year: 2009-10**

Madhuli Co-Op. HSG. SOC. Ltd., 20, Madhuli Apartment, Behind Poonam Chambers, Worli, Mumbai - 400018 PAN: AAAAM2256K	Vs.	CIT(A)-33, C-10, 7 th Floor, Pratyaksha Kar Bhavan, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051
(Appellant)		(Respondent)

Assessee by : None

Revenue by : Shri Bharat Andhle (DR)

Date of Hearing : 01/09/2021
Date of Pronouncement: 01/09/2021

ORDER

PER SAKTIJIT DEY, JM

Captioned appeal by the assessee is against order dated 24.12.2018 of learned Commissioner of Income Tax (Appeals)-33, Mumbai for the assessment year 2009-10.

2. When the appeal was taken up for hearing, no one was present for the assessee. However, assessee has furnished letter dated 07.05.2021 seeking withdrawal of the appeal, as, it has opted for settling the dispute arising in the appeal under the Direct Tax Vivad se Vishwas Act, 2020 and has received Form-3 issued by the designated authority.

3. The learned Departmental Representative has no objection to withdrawal of the appeal by the assessee.

4. In view of the facts discussed above and considering assessee's request, we permit withdrawal of the captioned appeal. Accordingly, appeal is dismissed as withdrawn.

5. In the result, appeal is dismissed.

Order pronounced in the open court on 1st September, 2021.

Sd/-
(RAJESH KUMAR)
ACCOUNTANT MEMBER

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

मुंबई Mumbai; दिनांक Dated: 01/09/2021

Alindra, PS

आदेश प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई /
DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai